

# Central Information Commission

## Minutes of the Meeting of the Commission held on 05/09/2006 in the Chamber of Chief Information Commissioner

### Present:

1. Shri Wajahat Habibullah, CIC in Chair
  2. Mrs. P. Balasubramanian, IC
  3. Dr. O. P. Kejariwal, IC
  4. Shri A. N. Tiwari, IC
  5. Prof. M. M. Ansari, IC
2. Secretary, Joint Secretary, Director (NS) and Under Secretary also attended the meeting.
3. The Commission took a view to issue a guideline for considering the review of decisions. This will inter-alia comprise of:
- i) whether a review is possible and
  - ii) the Grounds of review
4. Whereas the State agencies may have different fees for making an RTI request, Central agencies cannot have separate fee structure for filing an RTI application as per the provisions of Section 28 (1) and Section 2 (e) (iv) of the Act. However, where a decision is taken to provide the information on payment of any further fee the CPIO or the SPIO, as the case may be shall send an intimation to the person making the request as contained in Section 7(3) of the Act.
5. Frequently Asked Question (FAQs) should inter-alia comprise of the practice and procedures followed in the Commission.
6. The Members felt that technological advancements have a direct bearing on RTI, and that this must expand the scope of e-governance to more than only service delivery. Members of the Commission were thus of the opinion that Annul Report of the Commission should include a suggestion on a Mission for implementation of Section 4 of the RTI Act. In the meantime however a letter mentioning these facts may be addressed to the Planning Commission and to the P.M.O. requesting that to make Sec 4(1) of the Act fully effective, a Mission mode be adopted.
7. While apprising the Commission about the National Convention, Secretary, CIC suggested that all the officials of the Commission might exclusively be allowed to function for the preparation of Convention, which was agreed to. Secretary will hold a meeting of the CIC officials about the progress of the

National Convention daily from 3.30 p.m. to 4.30 p.m. The Commission desired that the Secretary should address press conference once in a month as a precursor for the National Convention, continuing the practice to ensure continuous media interface.

8. It was decided to retain an advocate on record for assisting the Commission in pursuing matters concerned with the judiciary, for which retainership be paid to him/her.

9. The Commission will undertake reshuffling of the allocation of the Ministries amongst the Commissioners from time to time to provide greater depth and range to each Commissioner in his/her functions.